No.RJ-1/Regular/140/2022

N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that the Court presided over by the **Hon'ble Smt. Justice Anuja Prabhudessai** has issued the following directions :

1. For circulation of **Urgent Matters**, Advocates and parties in-person are requested to give one page typed praecipe stating urgency to the Associate / Court Sheristedar of the Court strictly between **10.15 a.m. to 10.25 a.m.**

2. Praecipes in which urgency is not set out will be rejected.

3. Advocates and the parties appearing in-person are put to notice that where matter is circulated for continuation of Interim / ad-interim relief, endeavour will be made to hear the matter finally on merits.

4. For circulation of Urgent Matters (Bail applications), Advocates and parties in-person are requested to state the period of detention and date of arrest of the Applicant.

Dated 6th AApril 2022

By Order,

Sd/-

High Court, Appellate Side]
Bombay.]

(V. R. Kachare)
Registrar (Judl-I)